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O.A. NO. \_\_\_\_\_ /2002.

ORDER DATED 16-08-2002.

On being mentioned, this matter has been taken up today for hearing on the question of admission.

Perused the office note. Let the O.A. be registered and a number be given.

*T.S.*  
16/8/2002  
MEMBER (JUDICIAL)

ORDER DATED 16-08-2002.

Heard the Advocate for the Applicant and Mr. D.N. Mishra, learned Standing Counsel for the Railways (on whom a copy of this Original Application has been served).

In this case, the Applicant has raised a claim that lands recorded in the name of his father were acquired for construction of Talcher-Sambalpur Railway Link Project and that he has made a representation under Annexure-4 dated 27-09-2001 for an employment in Group 'C' or 'D' post. It is the case of the Applicant that the said representation has not yet received due consideration of the Authorities/Respondents.

In the aforesaid premises, this Original Application is disposed of with direction to the Respondents to consider the grievances of the Applicant, as raised under Annexure-4, dated 27-09-2001 and, while doing so, the

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Contd....Order....Dt. 16-08-2002.

Respondents should make necessary verification to find out as to whether the case of the Applicant comes within the relevant instructions of the Railways and to grant necessary relief to the Applicant, as due and admissible, under the relevant rules governing the field.

Send copies of this order, alongwith copies of this Original Application, to the Respondents at the cost of the Applicant. The Advocate for the Applicant undertakes to file required postages (for transmission of the copies of this order and Original Application by Regd. Post with AD) by 22-08-2002. Upon furnishing the required postages, free copies of this order be given to the Advocate for the Applicant and learned standing Counsel for the Railways.

Manoranjan Mohanty  
(MANORANJAN MOHANTY) 16/8/02  
MEMBER (JUDICIAL)

Copy of order  
dt. 16/8/02 and  
a copy issued  
to all the respects  
by Regd. Ad.  
posts.

The same copy  
of order issued  
to the counsel  
for both side.

DR / 16/08/02  
S.O.

16/08/02